

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/TT/2017

Subject : Tariff for 2016-17 to 2018-19 period for 3rd control period for 33/220 kV, 80/100 MVA GIS Sub-station Phojal along with 220kV D/C LILO Transmission line.

Date of Hearing : 28.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : H.P. Power Transmission Corporation Ltd. (HPPTCL)

Respondents : Kanchanjunga Power Company Pvt. Ltd. (KPCPL) and 5 others

Parties present : Shri Anand K. Ganesan, Advocate, HPPTCL
Shri Vijay, Advocate, KPCPL
Shri Nishant Kumar, Advocate
Shri Ambuj, Advocate
Shri R. K. Dhiman, HPPTCL
Shri I. P. Singh, HPPTCL

Record of Proceedings

The learned counsel for the petitioner HPPTCL submitted that the instant asset are used for transmission of power across the States and it is an inter-State transmission line and requested to allow the tariff as claimed in the petition. He further submitted that the information sought by the Commission has already been submitted.

2. The learned counsel for respondent sought one week time to file written note in the matter. The commission directed to file the same by 10.9.2018.

3. The Commission directed the petitioner to submit the following information, on affidavit by 10.9.2018 with an advance copy to the respondents:-

- i) Auditor certificate or audited Financial Statement in support of its tariff claim.



- ii) Form-4A (pertaining to Gross Block) showing status as on 31.3.2017 and 31.3.2018.
- iii) As per Form-4A the undischarged liabilities and IEDC as on COD is nil. However as per Form-12A IEDC as on COD is ₹288.705 lakh, clarify the same. Auditor certificate in respect of undischarged liabilities as on COD. IEDC has shown as nil in Form-13 (pertaining to Initial Spares), clarify the same.
- iv) Blank Form-4B (pertaining to CWIP) has been furnished, clarify that as on COD CWIP was nil.
- v) Blank Form-12B (pertaining to IDC) has been furnished, the same may be filled appropriately. Loan details (date of drawl, amount of loan drawn, applicable rate of interest with reset details (if any) along with IDC calculations.
- vi) Blank Form-15 (pertaining to actual cash expenditure) has been filed, revise the same incorporating actual position.
- vii) RPC certificate in case of the instant asset certifying that the instant transmission line carries inter-State power.

4. The Commission further observed that if the parties do not file the information before 10.9.2018, the matter will be disposed on the basis of the information available on record.

5. Based on the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

